

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 142 of 2020

IN THE MATTER OF:

Kapil Jain

...Appellant

Vs

Registrar of Companies & Anr.

...Respondents

Present:

For Appellant: Mr. Chetan Patel, PCS

For Respondents: Mr. C.S. Gaurav Agrawal, PCS for Respondent No. 2.

O R D E R
(Through Virtual Mode)

07.09.2020 Heard Mr. Chetan Patel, Practicing Company Secretary for the Appellant. Let Notice be issued on Respondent No. 1 by Speed Post. Requisites along with process fee, if not filed, be filed by 10.09.2020. If the Appellant provides the e-mail address of Respondent No. 1, Let Notice be also issued through e-mail. For 2nd Respondent, Notice is waived as Mr. C.S. Gourav Agrawal, PCS appears and takes Notice.

For filing Reply/Response on behalf of Respondent No. 2, three weeks' time is granted. Thereafter, one weeks' time is granted to file Rejoinder by the Appellant, if any. Copy of Reply/Response of Respondent No. 2 is to be served to the Appellant four days before the next date of hearing.

The Registry is directed to list the matter on **8th October, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)